

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P.(IB)/9(AHM)2021

Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 07.04.2021

Name of the Company:

Bank of India

V/s

Shree Rajeshwaranand Paper Mills Ltd

Section:

7 of Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Biju Nair appeared for the Financial Creditor.

Learned Counsel Mr. Chaitnya Patel appeared for the Corporate Debtor.

Learned Counsel for the Corporate Debtor undertakes to file Vakalatnama within seven days along with the Board Resolution and seeks some time to file Affidavit-in-reply.

The Corporate Debtor to file Affidavit-in-reply within **seven days** by serving advance copy to the Financial Creditor.

The Financial Creditor may file its rejoinder, if any, thereafter, within **seven days** (not more than three pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 15.06.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 7th day of April, 2021.